(ii) Review by Government on the working of the National Projects Construction Corporation Limited for the year 1959-60. [Placed in Library. See No. LT-2772/61 for (i) and (ii).]

Motor Transport

T2a

SHRI BHUPESH GUPTA (West Bengal): Are we having a Government by proxy?

THE MADHYA PRADESH RICE PROCUREMENT (LEVY) AMENDMENT ORDER, 1961

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 345, dated the 10th March, 1961, publishing the Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1961. [Placed in Library. See No. LT-2785/61.]

## LEAVE OF ABSENCE TO SHRI DIBAKAR PATNAIK

MR. CHAIRMAN: I have to inform Members that the following letter, dated the 25th March, 1961, has been received from Shri Dibakar Patnaik:

"I request you to grant leave from 14th February to 18th March, 1961 of 32nd Session of the Rajya Sabha as I could not attend the Session due to my ill-health, and obrge."

Is it the pleasure of the House tliat leave be granted to Shri Dibakar Patnaik for remaining absent from all the meetings of the House during the last session?

No Hon. Member dissented.

MR. CHAIRMAN: Permission to remain absent is granted.

CORRECTIVE STATEMENT KE EXPENSES INCURRED FOR THE EMERGENCY SESSION OF THE HOUSE

Workers Bill, 1960

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a little correction to make. Yesterday I said that the cost of this emergency session would be Rs. 21,000. I am very sorry; I am now told that it will be not less than Rs. 50,000. Do you mind making the necessary . .

MR. CHAIRMAN: He ?ays that yesterday by inadvertence he said that the expenses incurred for the emergency session would be Rs. 21,000 but today he is assured that it is nearly Rs. 50,000.

SHRI BHUPESH GUPTA: Not less-than Rs. 50,000.

MR. CHAIRMAN: He is very scrupulous about his statements.

TRANSPORT THE MOTOR WORKERS BILL, 1960-contd.

RATANLAL KISHORILAL. MALVIYA (Madhya Pradesh): Mr Chairman, Sir, yesterday, I was pointing out that the Motor Transport Workers Bill had in it ingredients to compel the small transport owners to form into co-operatives and it may ultimately lead to nationalisation of the transport industry. However, there is a lacuna in this Bill. If some of the provisions of this Bill, like the registration of motor transport undertakings provided in Chapter II, machinery for inspection by Government provided in Chapter III, welfare and health, measures provided in Chapter IV, hours and limitation of employment provided in Chapter V, employment of young persons provided in Chapter VI and wages and leave provided in Chapter VII, were not applied to small employers, to those undertakings who employ less than five employees, then I very much doubt whether the objective of this